

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
05-07-2024 AT 10:30 AM**

**CP(IB) No. 155/9/HDB/2021**

**AND**

**IA (IB) No. 422/2022, Inv. P (IBC) 33/2023 & IA (IBC) 960/2023 in CP(IB)**

**No. 155/9/HDB/2021**

u/s. 9 of IBC, 2016

**IN THE MATTER OF:**

Jai Corp Ltd

**...Operational Creditor**

**AND**

G S Oils Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IB) No. 422/2022**

Learned Resolution Professional Mr.Gonugunta Murali and Learned Counsel for

RP Ms. Mummaneni Vazra Laxmi present. **For orders call on 10.07.2024.**

**Inv. P (IBC) 33/2023**

Learned Counsel for the applicant present. Learned Resolution Professional Mr.

Gonugunta Murali and Learned Counsel for RP Ms. Mummaneni Vazra Laxmi

present. **For orders call on 10.07.2024.**

**IA (IBC) 960/2023**

Learned Resolution Professional Mr. Gonugunta Murali and Learned Counsel for RP Ms. Mummaneni Vazra Laxmi present. Learned Counsel for the Respondent present. **For orders call on 10.07.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**